

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
FURURE CORPORATE RESOURCES PRIVATE LIMITED OPERATING AS
INVESTMENT COMPANY AT MUMBAI, MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with CIN No.	Future Corporate Resources Private Limited CIN: U74140MH2007PTC175603
2.	Address of the registered office	Ground Floor, Shop No. 1, Laxmi Narayan Stationary, Prem Nagar, Opp. Meghwadi, Jogeshwari East, Mumbai - 400060, Maharashtra
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	The Company was operating as group investment company and was also engaged in business activities of loyalty program, media releases, and telecom talk-time. For further details write an email to irp.fcrpl@aegisipe.com .
5.	Installed capacity of main products/ services	The company is not operational.
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Expression of Interest is being invited for all assets except the excluded assets of the Corporate Debtor in terms of Regulation 36A and Regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. For further details, write an email to irp.fcrpl@aegisipe.com .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The resolution applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to irp.fcrpl@aegisipe.com .
10.	Last date for receipt of expression of interest	05 April 2025
11.	Date of issue of provisional list of prospective resolution applicants	10 April 2025



12.	Last date for submission of objections to provisional list	15 April 2025
13.	Date of issue of final list of prospective resolution applicants	20 April 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22 April 2025
15.	Last date for submission of resolution plans	22 May 2025
16.	Process email id to submit Expression of Interest	irp.fcrpl@aegisipe.com

Date: 06 March 2025

Place: Mumbai



Regards,

Avil Menezes

As Interim Resolution Professional of Future Corporate Resources Private Limited

Authorization for Assignment valid till 31st December 2025

Registration No. IBBI/IPA-001/IP-P00017/2016-17/10041

Reg. Address: 106, 1st Floor, Kanakia Atrium 2,

Cross Road A, Behind Courtyard Marriott,

Chakala, Andheri East, Mumbai – 400093

Email: avil@caavil.com, irp.fcrpl@aegisipe.com

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(i))

Sale of Immovable property mortgaged to IFL Home Finance Limited (Formerly known as Indira Infotech Finance Ltd.) (IFL-HFL) Corporate Office at Plot No. 38, Udyog Vihar, Phase-V, Gurgaon-122015 (Haryana) and Branch Office at: "CTS No 694/Viraj Corner, Candea Corner, Collegiate Road, 2nd Floor office No. 2, Bask Nask 422005, 213, 2nd Floor, Yash Padma, Sector 14, Palghar - 401501 Dist. Palghar, Maharashtra. IFL Home Sun Infotech Park, Road No. 16V Plot No. B-23, Thane Industrial Area Waste Estate Thane - 400064. "CTS No 42781/7 to Tani J Nagar Near Kalika Mata Mandir 2nd Floor Chitwad Pune -411033. "IFL Home Finance Ltd. Park Commercial Center, Office No. 10, 03rd Floor Near ICICI Bank, Boring Agashi Road, Wari (West), Pin No. 401363, Kadamb Building, First Floor, Opp. Suman Medical, Near West-421503, 3rd Floor, Opp. Chamatkar, Opposite SSI Scheme, Jalana Road Aurangabad - 431003, VASHI BSEEL TECH PARK B 1006/HFC Office No. 1006, B Wing, 10th Floor, Isilt Tech Park, Sec no 30, Vashi station 400706

"Gyara Prasad Plot No. 222, Second Floor in above of G Prashik Sahakar Bank Ltd Ram Nagar Road Opposite of Venus Book Depot Gokulnagar, Nagpur - 490010 under the Securitisation and Enforcement of Security Interest Act, 2002 (hereinafter "Act") Whereas the Secured Creditor (AO) of IFL-HFL has taken the possession of the following properties pursuant to the notice issued in pursuance of the Act in the following loan accounts/prospect nos. with a right to sell same on "AS IS WHERE IS BASIS, "AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFL-HFL. The Sale will be done through the e-auction website: www.iflff.com

Table with columns: Borrower(s) / Guarantor(s), Demand Note Date and Amount, Description of the Immovable Property Secured Asset, Date of Physical Possession, Reserve Price, and EMD. It lists multiple auction items with details on location, area, and financial terms.

IDBI BANK logo and contact information: Regd. Office: IDBI Bank, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai-400005. Branch Office: IDBI Bank Limited, Dosti Pinnacle, GF, Plot No. E-7, Road No. 22, Wagle Industrial Estate, MIDC, Thane (W), Maharashtra - 400604.

SALE OF IMMOVABLE PROPERTY MORTGAGED AS SECURITY

E-auction Sale Notice of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the Secured Creditor, the physical possession of which has been taken by Authorised Officer of IDBI Bank Ltd., Secured Creditor will be sold on "As is where is basis", "As is what is basis", "Whatever there is basis", & "No Recourse Basis" on 21st March 2025.

Table with columns: Reserve Price, EMD, Date of Inspection (With Prior Appointment), Last Date of Submission of Bids along with EMD, and Date of E-Auction & Time. Includes details for Item 3.

4) List of the terms & conditions appearing in Bid Document: 1. The sale of Secured Assets on "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" for and on behalf of the Secured Creditors viz., IDBI Bank Ltd.

2. The aforesaid properties shall not be sold below the reserve price mentioned above. Bid increase amount is Rs. 10,00,000. 3. The Earnest Money Deposit - (EMD) will not carry interest. AO may retain EMD of top three bidders up to 3 months from the date of opening of the bids. The AO may permit inter-se bidding among the top three bidders. The sale would be on e-auction platform at website: www.bankauctionwizards.com and shall take place on 25.03.2025 at 11.30 am to 12.00 pm, unlimited extension of 5 minutes each. Intending Bidders shall hold a valid e-mail address, please contact M/s ANTEARES SYSTEMS LIMITED, #24, Sudha Complex, 3rd Stage, 4th Block, Basaveshwaranagar, Bangalore-560079. Contact person Email : sushmitha.a@antaresystems.com or bidra.j@antaresystems.com (M) 9851944383 / 9868196751, (L) 080-40482100 (For Technical and Bidding Process).

Place: Mumbai Sd/- Authorized Officer, IDBI Bank Ltd

CITY UNION BANK LIMITED Credit Recovery and Management Department

Administrative Office : No. 24-B, Gandhi Nagar, Kumbakonam - 612 001. E-Mail id : crmd@cityunionbank.in, Ph : 0435-2432322, Fax : 0435-2431746

RE-TENDER-CUM-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002

The following properties mortgaged to City Union Bank Limited will be sold in Re-Tender-cum-Public Auction by the Authorised Officer of the Bank, under Rule 8 (b) & 9 of the Security Interest (Enforcement) Rules, 2002, under the SARFAESI Act, 2002, for recovery of the undermentioned secured debt due to the Bank, together with further interest and other expenses, any other dues to the Bank by the borrowers / guarantors mentioned herein below:

Table with columns: Description of the Immovable Property Mortgaged to our Bank, Reserve Price, and Date & Time of Auction. Lists multiple items with details on location and financial terms.

Name of the Borrowers: No.1) M/s. Trendz Enterprise, at MH No.1191/2, Shop No.4, Ground Floor, Patel Tower, 4th Nizampura, Bhiwandi, District Thane - 421302. No.2) Mr. Abubakar Salam Ansari, S/o. MSM Ansari, at Room No.1587, First Floor, Mamedlar Building, Maulana Azad Nagar, Near New Stand, Bhiwandi, District Thane - 421302. No.3) Mrs. Shabnam Abubakar Ansari, W/o. Abubakar Salam Ansari, at Room No.1587, First Floor, Mamedlar Building, Maulana Azad Nagar, Near New Stand, Bhiwandi, District Thane - 421302.

Outstanding Liability Amount : Rs.99,15,908/- (Rupees Ninety Nine Lakh Fifty Five Thousand Nine Hundred and Eight only) as on 27-01-2025 plus accrued interest to be charged from 28-01-2025 plus other expenses, any other dues to the Bank by the borrowers / guarantors.

Note : That our 270-Mumbai-Kalyan Branch has also extended Financial Assistance (CUB OSL SPECIAL - BR : 50181208062490) dated 30-03-2020 requested by No.2 of you for which No.3 of you stood as Co-obligant for the facility for a total amount of Rs. 5,50,000/- at a ROI of 13%. The same has been also classified as NPA on 29-11-2020 and the outstanding balance as on 27-01-2025 is Rs. 10,91,133/- plus further interest and penal interest of 2.00% with monthly rests to be charged from 28-01-2025 till the date of realization.

Table with columns: Description of the Immovable Property Mortgaged to our Bank, Reserve Price, and Date & Time of Auction. Lists multiple items with details on location and financial terms.

Name of the Borrowers: No.1) Mr. Asim Kumar, S/o. Ganesh Kumar, Flat No.D-104, Ganraj Complex D Wing CMSL, P & T Colony, Near TPM Church, Gandhi Nagar, Dombivili East, Thane - 421201. No.2) Mrs. Mamta Kumar, W/o. Asim Kumar, Flat No-D104, Ganraj Complex D Wing CMSL, P & T Colony, Near TPM Church, Gandhi Nagar, Dombivili East, Thane - 421201.

Outstanding Liability Amount : Rs.23,91,844/- (Rupees Twenty Three Lakh Ninety One Thousand Eight Hundred and Forty Four only) as on 02-03-2025 plus accrued interest to be charged from 03-03-2025 plus other expenses, any other dues to the Bank by the borrowers / guarantors.

Table with columns: Description of the Immovable Property Mortgaged to our Bank, Reserve Price, and Date & Time of Auction. Lists multiple items with details on location and financial terms.

Name of the Borrowers: No.1) M/s. Shivandev Developers, at Usha Chandran Jadhav Chawl, Shastri Nagar, Tisgam, Kalyan (East), District Thane - 421304. No.2) Mr. Gopal S. Jha, S/o. Surendra Jha, at Flat No.021, Krishna Kunj Apartment, Kalyan (East), District Thane - 421304. No.3) Mrs. Amrita Jha, W/o. Gopal S. Jha, at Flat No.001, Krishna Kunj Apartment, Kalyan (East), District Thane - 421304.

Outstanding Liability Amount : Rs.27,55,715/- (Rupees Twenty Seven Lakh Fifty Five Thousand Seven Hundred and Fifteen only) as on 02-03-2025 plus accrued interest to be charged from 03-03-2025 plus other expenses, any other dues to the Bank by the borrowers / guarantors.

Table with columns: Description of the Immovable Property Mortgaged to our Bank, Reserve Price, and Date & Time of Auction. Lists multiple items with details on location and financial terms.

Name of the Borrowers: No.1) Mr. Vinod Ghanashyamdas Rohra, S/o. Ghanashyamdas M. Rohra, No.204, Second Floor, Hari Om Niwas, Near Lord Shiva Apartment, Bewas Chowk, Ullhasnagar, Dist. Thane - 421001. No.2) Mr. Ghanashyamdas M. Rohra, S/o. Manoharan Laxmanadas Rohra, No.204, Second Floor, Hari Om Niwas, Near Lord Shiva Apartment, Bewas Chowk, Ullhasnagar, Dist. Thane - 421001. No.3) Mrs. Roonam Rohra, W/o. Ghanashyamdas M. Rohra, No.204, Second Floor, Hari Om Niwas, Near Lord Shiva Apartment, Bewas Chowk, Ullhasnagar, Dist. Thane - 421001.

Outstanding Liability Amount : Rs.82,70,227/- (Rupees Eighty Two Lakh Seventy Thousand Two Hundred and Twenty Seven only) as on 02-03-2025 plus accrued interest to be charged from 03-03-2025 plus other expenses, any other dues to the Bank by the borrowers / guarantors.

Table with columns: Description of the Immovable Property Mortgaged to our Bank, Reserve Price, and Date & Time of Auction. Lists multiple items with details on location and financial terms.

Name of the Borrowers: No.1) Mr. Asim Kumar, S/o. Ganesh Kumar, Flat No.D-103, On the First Floor, measuring 565.00 Sq.ft. Built-up Area, in the D-Wing of building known as Ganraj Complex D & E Wing CMSL, P & T Colony, Near TPM Church, Gandhi Nagar, Dombivili East, District Thane - 421201, Lyka and being at Survey No.41, Hissa No.1, in the Revenue Village Nandivli through Panchnand, Taluka Kalyan and District Thane, within the Registration Sub-District Ullhasnagar and District Thane and within the limits of Nandivli Gram Panchayat, Boundaries: East- Building, West- Road, North- Building, South- Building.

Name of the Borrowers: No.1) M/s. Shivandev Developers, at Usha Chandran Jadhav Chawl, Shastri Nagar, Tisgam, Kalyan (East), District Thane - 421304. No.2) Mr. Gopal S. Jha, S/o. Surendra Jha, at Flat No.021, Krishna Kunj Apartment, Kalyan (East), District Thane - 421304. No.3) Mrs. Amrita Jha, W/o. Gopal S. Jha, at Flat No.001, Krishna Kunj Apartment, Kalyan (East), District Thane - 421304.

Outstanding Liability Amount : Rs.27,55,715/- (Rupees Twenty Seven Lakh Fifty Five Thousand Seven Hundred and Fifteen only) as on 02-03-2025 plus accrued interest to be charged from 03-03-2025 plus other expenses, any other dues to the Bank by the borrowers / guarantors.

PUBLIC NOTICE

Public are hereby informed that our clients intend to enter into a transaction of purchase in respect of the immovable property more particularly described in the Schedule hereunder and referred to herein as the "Schedule Property" with its present owner, Mr. Pradeep Suresh Pawar (hereinafter referred to as the "Owner"). The Owner has further represented to our clients that the Schedule property is free from all encumbrances, charges, lien, litigations and / or any third party rights/ claims of any nature whatsoever. Notice is hereby given to the general public that if any persons/s, entity, company, firm, institution (corporate or otherwise) have any claims, any right, title, interest, pending litigation, tenancy, mortgage, charge lien or demand or any other interest of whatsoever nature in or upon the schedule property or any part thereof, the same may be brought to the notice of the undersigned in writing together with all details and documents in support of such claim within 15 (Fifteen) days from the date of this notice, failing which it shall be deemed that the aforesaid owner has a clear and marketable title to the Schedule property and no one else has any right, title, interest or claim whatsoever in respect of the Schedule property and our clients would be at liberty to proceed to enter into and complete the intended transaction in respect of the Schedule property. Any objections and / or claims received after the expiry of the period mentioned above shall neither be entertained nor be binding on our clients.

All that piece and parcel of immovable property being land admeasuring about 0.20.20 Hectare R Square bearing Survey No. 14 Hissa No. 0 (पुणेकर फार्माक र उपपत्रावधि रूठ of Nawali Village, Taluka Thane, District Thane and boundaries;

On the East by: Gaotian area Nighu, Thane at 200 meters On the West by: 250 meters Navali Gaotian and Survey No. 11, 16, 17 and drain On the South by: River Naala and Survey No. 15 Village Navali Area On the North by: Waklan Main Road Village Navali, River and Village Navali Survey No. 13.

Sd/- Puja Acharekar Advocate High Court B/8, Gurraj CHS Ltd., RH- 83, Phase II, MIDC, Dombivili East, 421203

Place: Thane Date : 03.03.2025

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE CORPORATE RESOURCES PRIVATE LIMITED

Operating as Investment Company at Mumbai, Maharashtra (Under sub-regulation 13 of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Table with columns: S.No, Name of the corporate debtor along with PAN & CIN / LLP No., Address of the registered office, URL of website, Details of place where majority of fixed assets are located, Installed capacity of main products / services, Quantity and value of main products / services sold in last financial year, Number of employees / workmen, Further details including list of available financial statements (with schedules) of two years, lists of creditors are available at URL, Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL, Last date for receipt of expression of interest, Date of issue of provisional list of prospective resolution applicants, Last date for submission of objections to provisional list, Date of issue of final list of prospective resolution applicants, Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants, Last date for submission of resolution plans, Process email id to submit Expression of Interest.

Date: 06 March 2025 Place: Mumbai Avil Meneses Interim Resolution Professional Registration No. IBB/IPA-001/IP-P000/P/2016/2017/10041 Authorization For Assignment valid till 31st December 2025

DEMAND NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053. Email: mumbai.andheriwest@tmbank.in Ph: 022 26366240 / 26366260 CIN : L65110TN1921PLCO01908

Mr. Kishor N Shah (Borrower) S/o. Mr. Nanji Bhachoo Shah, Room No. 1201, Ujwai Heights, New Golden Nest, Palghar - 401105.

Mr. Paras Kishor Chheda, (Co-Borrower) S/o. Mr. Kishor Gulabchand Chheda, Room No. 1, Chawl No. 9, Gandhi Nagar, Moti Nagar, Thane - 401101.

Sub : Demand Notice Under Section 13(2) of SARFAESI Act in respect of Loan A/C No. 214700950100136 - Term Loan Rs. 20,00,00,000 lacs availed by Mr. Kishor N Shah (Borrower) & Mr. Paras Kishor Chheda, S/o. Mr. Kishor Gulabchand Chheda (Co Borrower), availed at Mumbai Andheri West branch on 15/09/2023.

At your request, the Bank has granted through its Mumbai Andheri West branch from time to time various credit facilities to the Borrowers as per the particulars mentioned in Schedule-A. You, the Borrower/s have availed the credit facilities with an undertaking to repay the said credit facilities and executed the necessary loan documents in favour of the Bank and created charge in respect of movables as mentioned in Schedule - B as Primary Security. Further the borrower/guarantors/mortgagor have also created mortgage by way of deposit of title deeds in respect of the property more fully described in Schedule - C as collateral security.

The liability in the above loan account was duly acknowledged by you by executing balance confirmation letters and revival letters and also other security documents from time to time.

Consequent to the default committed by the borrower/borrowers in repayment of the principal debt and interest thereon, the loan account, has been classified as Non Performing Assets (NPA) as on 13.02.2025 as per the provisions of Reserve Bank of India relating to asset classifications issued from time to time. Despite repeated requests you, the Borrowers / guarantors have failed and neglected to repay the said dues/outstanding liabilities.

You, the Borrowers, Guarantors, Mortgagor are hereby called upon by this Notice under Section 13(2) to discharge the liabilities in full to the bank and to repay a sum of Rs. 20,18,922.00 (Rupees Twenty Lakh Eighteen Thousand Nine Hundred Twenty Two only) as on 14.02.2025 to the Bank within 60 days from date of this notice. You are also liable to pay future interest 9.45% plus 2.00% penal interest on the aforesaid amount together with incidental expenses, cost, charges etc. to the Bank within 60 days from the date of this notice.

Bank will exercise all or any of the rights detailed under Sub-Section (4) of Section 13 and under other applicable provisions of the Act if you fail to repay the Bank the aforesaid amount with future interest and all costs and expenses thereon.

You, the Borrower / Guarantors / Mortgagor are restrained from transferring by way of sale, lease or otherwise, any of the above said assets more specifically mentioned in the schedule hereunder after issuance of this notice as per Section 13(1) of the above Act and any such transfer without prior written consent of the bank will not affect the rights of the Bank and any such transfer shall be void.

The Borrower's / Guarantor's / Mortgagor's attention is hereby invited to the provisions of sub-section 8 of Section 13 of the Act, in respect of time available to redeem the assets. Section 13(8) of the SARFAESI Act.

Where the amount of dues of the secured creditor together with all costs, charges and expenses incurred by him is tendered to the secured creditor at any time before the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.

i) the secured assets shall not be transferred by way of lease assignment or sale by the secured creditor and

ii) in case, any step has been taken by the secured creditor for transfer by way of lease or assignment or sale of the assets before tendering of such amount under this sub-section, no further step shall be taken by such secured creditor for transfer by way of lease or assignment or sale of such secured assets.

This notice is issued without prejudice to the Bank's right to initiate such other actions or legal proceedings as it deems necessary under any other applicable provisions of law.

SCHEDULE - A

Table with columns: S.No, Nature of Facility with Account Number, Amount Outstanding as on 14.02.2025, and Date of Execution of Loan Documents. Includes details for Term Loan - Rs. 20,00,00,000/-.

SCHEDULE B (Primary Security)

Table with columns: S.No, Limit details, and Details of Security. Includes details for Equitable Mortgage of Residential Flat No. 306, measuring 360.16 Sq. Ft. carpet area, 432.20 Sq. Ft. Built up area, on 3rd Floor, in 'A' Wing, in Building No. 1, building known as 'Prithvi Sai Yash Complex' at Village Shingon, New Sapari Road, Near Shankar Mandir, District Palghar - 401404 standing in the name of Mr. Kishor N Shah, S/o. Mr. Nanji Bhachoo Shah.

